

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 56 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
25.01.2018**

**NAME OF THE COMPANY: M/s Steel India Corporation Vs. M/s Shree  
Radha Raman Packaging Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2017**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the petitioner:	Mr. Sunil Kumar , RP		
	For the Respondent:	Mr. Sharad Rajwanshi, PCS		

**ORDER**

No plan for any resolution has been effected despite the fact that a period of 270 days are over. The RP submits that as per the decision of the meeting of the COC held on 15.1.2018, some proposal for sale of plant and building has been accepted in principle. He is directed to argue that beyond a period of 270 days, liquidation should not follow. The said resolution plan is vague with no concrete offers on hand.

To come up on 30<sup>th</sup> January, 2018.

-S-d-1

**(Deepa Krishan)**  
**Member (T)**

-S-d-7

**(Ina Malhotra)**  
**Member (J)**

(Lekh Raj Singh)